Self appraisal report for Year (2023-24)

Auditor Agency: Anil Kumar(IICA)

Ministry Name: Ministry of Corporate Affairs

Department Name:

Public Authority Name: National Company Law Appellate Tribunal

Sr. No	Details of disclosure	Category	Marks	Obtained Mark	Remarks	Auditor Category	Auditor Marks	Auditor Remarks/URL
1	Organisation and Function							
1.1	Particulars of its organisation, functions a	and duties[Sectio	n 4(1)(b)(i)]				
1.1.1	Name and address of the Organization	Fully Met	1.28	1.28	https://nclat.ni c.in/	Fully Met	1.28	Fully Met
1.1.2	Head of the organization	Fully Met	1.28	1.28	https://nclat.ni c.in/sites/defa ult/files/2024- 05/Proactive% 20Disclosure %20under%2 0Section%204 %281%29%2 8b%29%20of %20the%20R TI%20Act%2 C%202005.pd		1.28	Fully Met
1.1.3	Vision, Mission and Key objectives	Not Applicat	ole0	0	empty	Not Applicab	le0	Not Applicable
1.1.4	Function and duties	Fully Met	1.28	1.28	https://nclat.ni c.in/sites/defa ult/files/2024- 05/Proactive%		1.28	Fully Met

Sr. No	Details of disclosure	Category	Marks	Obtained Mark		Auditor Category	Auditor Marks	Auditor Remarks/URL
					20Disclosure %20under%2 0Section%204 %281%29%2 8b%29%20of %20the%20R TI%20Act%2 C%202005.pdf			
1.1.5	Organization Chart	Partially Met	1.28	0.64	https://nclat.ni c.in/about-NC LAT/organizat on-chart		0.64	Partially Met
1.1.6	Any other details-the genesis, inception, formation of the department and the HoDs from time to time as well as the committees/ Commissions constituted from time to time have been dealt	Fully Met	1.28	1.28	https://nclat.ni c.in/	Fully Met	1.28	Fully Met
1.2	Power and duties of its officers and employee	s[Section 4(1) (b)(ii)]					
1.2.1	Powers and duties of officers (administrative, financial and judicial)	Partially Met		0.77	https://nclat.ni c.in/sites/defa ult/files/2024- 05/Proactive% 20Disclosure %20under%2 0Section%204 %281%29%2 8b%29%20of %20the%20R TI%20Act%2 C%202005.pd		0.77	Partially Met

Sr. No	Details of disclosure	Category	Marks	Obtained Mark	Remarks	Auditor Category	Auditor Marks	Auditor Remarks/URL
1.2.2	Power and duties of other employees	Partially Met	1.54	0.77	https://nclat.ni c.in/sites/defa ult/files/2024- 05/Proactive% 20Disclosure %20under%2 0Section%204 %281%29%2 8b%29%20of %20the%20R TI%20Act%2 C%202005.po	Partially Met	0.77	Partially Met
1.2.3	Rules/ orders under which powers and duty are derived and	Fully Met	1.54	1.54	https://nclat.ni c.in/act-rules	Fully Met	1.54	Fully Met
1.2.4	Exercised	Fully Met	1.54	1.54	https://nclat.ni c.in/act-rules	Fully Met	1.54	Fully Met
1.2.5	Work allocation	Partially Met		0.77	https://nclat.ni c.in/sites/defa ult/files/2024- 05/Proactive% 20Disclosure %20under%2 0Section%204 %281%29%2 8b%29%20of %20the%20R TI%20Act%2 C%202005.pcf	1	0.77	Partially Met
1.3	Procedure followed in decision making proce	ess [Section 4	(1)(b)(iii)]				
1.3.1	Process of decision making Identify key decision			0.77	https://nclat.ni	Partially Met	0.77	Partially Met

Sr. No	Details of disclosure	Category	Marks	Obtained Mark		Auditor Category	Auditor Marks	Auditor Remarks/URL
	making points				c.in/sites/defa ult/files/2024- 05/Proactive% 20Disclosure %20under%2 0Section%204 %281%29%2 8b%29%20of %20the%20R TI%20Act%2 C%202005.pd			
1.3.2	Final decision making authority	Fully Met	1.54	1.54	https://nclat.ni c.in/sites/defa ult/files/2024- 05/Proactive% 20Disclosure %20under%2 0Section%204 %281%29%2 8b%29%20of %20the%20R TI%20Act%2 C%202005.pdf		1.54	Fully Met
1.3.3	Related provisions, acts, rules etc.	Fully Met	1.54	1.54	https://nclat.ni c.in/	Fully Met	1.54	Fully Met
1.3.4	Time limit for taking a decisions, if any	Not Applicable	0	0	empty	Not Applicable	90	Not Applicable
1.3.5	Channel of supervision and accountability	Partially Met	1.54	0.77	https://nclat.ni c.in/sites/defa ult/files/2024- 05/Proactive%	·	0.77	Partially Met

Sr. No	Details of disclosure	Category	Marks	Obtained Mark	Remarks	Auditor Category	Auditor Marks	Auditor Remarks/URL
					20Disclosure %20under%2 0Section%204 %281%29%2 8b%29%20of %20the%20R TI%20Act%2 C%202005.po	1		
1.4	Norms for discharge of functions[Section 4(1)(b)(iv)]			,			
1.4.1	Nature of functions/ services offered	Fully Met	1.54	1.54	https://nclat.ni c.in/sites/defa ult/files/2024- 05/Proactive% 20Disclosure %20under%2 0Section%204 %281%29%2 8b%29%20of %20the%20R TI%20Act%2 C%202005.pc	4	1.54	Fully Met
1.4.2	Norms/ standards for functions/ service delivery	Fully Met	1.54	1.54	https://nclat.ni c.in/sites/defa ult/files/2024- 05/Proactive% 20Disclosure %20under%2 0Section%204 %281%29%2 8b%29%20of	, , , , , , , , , , , , , , , , , , ,	1.54	Fully Met

			Marks	Mark		Auditor Category	Auditor Marks	Auditor Remarks/URL
					%20the%20R TI%20Act%2 C%202005.pd f			
	Process by which these services can be accessed	Fully Met	1.54	1.54	https://nclat.ni c.in/sites/defa ult/files/2024- 05/Proactive% 20Disclosure %20under%2 0Section%204 %281%29%2 8b%29%20of %20the%20R TI%20Act%2 C%202005.pd		1.54	Fully Met
1.4.4	Time-limit for achieving the targets	Not Applicat	ole0	0	empty	Not Applicabl	le0	Not Applicable
	Process of redress of grievances	Fully Met	1.54	1.54	https://nclat.ni c.in/sites/defa ult/files/2024- 05/Proactive% 20Disclosure %20under%2 0Section%204 %281%29%2 8b%29%20of %20the%20R TI%20Act%2 C%202005.pd	Fully Met	1.54	Fully Met

Sr. No	Details of disclosure	Category	Marks	Obtained Mark		Auditor Category	Auditor Marks	Auditor Remarks/URL
1.5.1	Title and nature of the record/ manual /instruction.	Fully Met	1.92	1.92	https://nclat.ni c.in/sites/defa ult/files/2024- 05/Proactive% 20Disclosure %20under%2 0Section%204 %281%29%2 8b%29%20of %20the%20R TI%20Act%2 C%202005.po	1	1.92	Fully Met
1.5.2	List of Rules, regulations, instructions manuals and records.	Fully Met	1.92	1.92	https://nclat.ni c.in/	Fully Met	1.92	Fully Met
1.5.3	Acts/ Rules manuals etc.	Fully Met	1.92	1.92	https://nclat.ni c.in/	Fully Met	1.92	Fully Met
1.5.4	Transfer policy and transfer orders	Partially Met	1.92	0.96	Presently there is acute shortage of Officers and staffs and several of the posts are unfilled.	Partially Met	0.96	Partially Met
1.6	Categories of documents held by the authori	-			· · · · · · -			
1.6.1	Categories of documents	Fully Met	3.85	3.85	https://nclat.ni c.in/sites/defa ult/files/2024- 05/Proactive% 20Disclosure %20under%2		3.85	Fully Met

Sr. No	Details of disclosure	Category	Marks	Obtained Mark			Auditor Marks	Auditor Remarks/URL
					0Section%204 %281%29%2 8b%29%20of %20the%20R TI%20Act%2 C%202005.pd			
1.6.2	Custodian of documents/categories	Fully Met	3.85	3.85	https://nclat.ni c.in/sites/defa ult/files/2024- 05/Proactive% 20Disclosure %20under%2 0Section%204 %281%29%2 8b%29%20of %20the%20R TI%20Act%2 C%202005.pdf		3.85	Fully Met
1.7	Boards, Councils, Committees and other Bodi	es constituted	l as pai	t of the Pu	blic Authority	[Section 4(1)(b)(viii)]	_
1.7.1		Not Applicable		0	empty	Not Applicable		Not Applicable
1.7.2	Composition	Not Applicable	0	0	empty	Not Applicable	: 0	Not Applicable
1.7.3	Dates from which constituted	Not Applicable	0	0	empty	Not Applicable	0	Not Applicable
1.7.4	Term/ Tenure	Not Applicable	0	0	empty	Not Applicable	: 0	Not Applicable
1.7.5	Powers and functions	Not Applicable	0	0	empty	Not Applicable	0	Not Applicable
1.7.6	Whether their meetings are open to the public?	Not Applicable	0	0	empty	Not Applicable	0	Not Applicable
1.7.7	Whether the minutes of the meetings are open to the public?	Not Applicable	0	0	empty	Not Applicable	eO	Not Applicable
1.7.8	Place where the minutes if open to the public are available?	Not Applicable	0	0	empty	Not Applicable	eO	Not Applicable
1.8	Directory of officers and employees[Section 4	(1) (b) (ix)]						

Sr. No	Details of disclosure	Category	Marks	Obtained Mark		Auditor Category	Auditor Marks	Auditor Remarks/URL
1.8.1	Name and designation	Fully Met	3.85	3.85	https://nclat.ni c.in/sites/defa ult/files/2024- 05/Proactive% 20Disclosure %20under%2 0Section%204 %281%29%2 8b%29%20of %20the%20R TI%20Act%2 C%202005.po	Fully Met	3.85	Fully Met
1.8.2	Telephone , fax and email ID	Fully Met	3.85	3.85	https://nclat.ni c.in/sites/defa ult/files/2024- 05/Proactive% 20Disclosure %20under%2 0Section%204 %281%29%2 8b%29%20of %20the%20R TI%20Act%2 C%202005.po	1	3.85	Fully Met
1.9	Monthly Remuneration received by office	rs & employees	including	system of	compensatio	n[Section 4	(1) (b) (x)]	
1.9.1	List of employees with Gross monthly remuneration	Fully Met	3.85	3.85	https://nclat.ni c.in/sites/defa ult/files/2024- 05/Proactive% 20Disclosure	Fully Met	3.85	Fully Met

Sr. No	Details of disclosure	Category	Marks	Obtained Mark		Auditor Category	Auditor Marks	Auditor Remarks/URL
					%20under%2 0Section%204 %281%29%2 8b%29%20of %20the%20R TI%20Act%2 C%202005.po			
1.9.2	System of compensation as provided in its regulations	Fully Met	3.85	3.85	https://nclat.ni c.in/sites/defa ult/files/2024- 05/Proactive% 20Disclosure %20under%2 0Section%204 %281%29%2 8b%29%20of %20the%20R TI%20Act%2 C%202005.po	1	3.85	Fully Met
1.10	Name, designation and other particulars of pu	ıblic informa	ation offic	ers[Sectio	n 4(1) (b) (xvi)	1		
1.10.1	-	Fully Met	3.85	3.85	https://nclat.ni c.in/		3.85	Fully Met
1.10.2		Fully Met	3.85	3.85	https://nclat.ni c.in/sites/defa ult/files/2024- 05/Proactive% 20Disclosure %20under%2 0Section%204		3.85	Fully Met

Sr. No	Details of disclosure	Category	Marks	Obtained Mark	Remarks	Auditor Category	Auditor Marks	Auditor Remarks/URL
					%281%29%2 8b%29%20of %20the%20R TI%20Act%2 C%202005.pc	I		
1.11	No. Of employees against whom Disciplinary					-		
1.11.1	No. of employees against whom disciplinary action has been (i) Pending for Minor penalty or major penalty proceedings	Fully Met	3.85	3.85	https://nclat.ni c.in/sites/defa ult/files/2024- 05/Proactive% 20Disclosure %20under%2 0Section%204 %281%29%2 8b%29%20of %20the%20R TI%20Act%2 C%202005.pcf	1	3.85	Fully Met
1.11.2	(ii) Finalised for Minor penalty or major penalty proceedings	Fully Met	3.85	3.85	https://nclat.ni c.in/sites/defa ult/files/2024- 05/Proactive% 20Disclosure %20under%2 0Section%204 %281%29%2 8b%29%20of %20the%20R TI%20Act%2 C%202005.pc	1	3.85	Fully Met

Sr. No	Details of disclosure	Category	Marks	Obtained Mark		Auditor Category	Auditor Marks	Auditor Remarks/URL
1.12	Programmes to advance understanding of RT	(Section 26)			ı			
1.12.1	Educational programmes	Partially Met	1.92	0.96	https://nclat.ni c.in/	Partially Met	0.96	Partially Met
1.12.2	Efforts to encourage public authority to participate in these programmes	Partially Met	1.92	0.96	https://nclat.ni c.in/	Partially Met	0.96	Partially Met
1.12.3	Training of CPIO/APIO	Not Met	1.92	0	empty	Not Met	0	Not Met
1.12.4	Update & publish guidelines on RTI by the Public Authorities concerned	Not Met	1.92	0	empty	Not Met	0	Not Met
1.13	Transfer policy and transfer orders[F No. 1/6/2	011- IR dt. 15	.4.2013					
1.13.1	Transfer Policy And Transfer Orders[F No. 1/6/2011- IR Dt. 15.4.2013]	Partially Met	7.69	3.85	Presently there is acute shortage of Officers and staffs and several of the posts are unfilled.	Partially Met	3.85	Partially Met
Total			88	73		88	73	
2	Budget and Programme							
2.1	Budget allocated to each agency including all 4(1)(b)(xi)]	plans, propo	sed exp	enditure a	nd reports on	disbursemen	ts made	etc.[Section
2.1.1	Total Budget for the public authority	Fully Met	10	10.00	https://nclat.ni c.in/sites/defa ult/files/2024- 05/Proactive% 20Disclosure %20under%2 0Section%204 %281%29%2 8b%29%20of %20the%20R	1	10.00	Fully Met

Sr. No	Details of disclosure	Category	Marks	Obtained Mark	Remarks	Auditor Category	Auditor Marks	Auditor Remarks/URL
					TI%20Act%2 C%202005.pd f	I		
2.1.2	Budget for each agency and plan & programmes	Fully Met	10	10.00	https://nclat.ni c.in/sites/defa ult/files/2024- 05/Proactive% 20Disclosure %20under%2 0Section%204 %281%29%2 8b%29%20of %20the%20R TI%20Act%2 C%202005.pdf	1	10.00	Fully Met
2.1.3	Proposed expenditures	Not Met	10	0	empty	Not Met	0	Not Met
2.1.4	Revised budget for each agency, if any	Not Applicable	e0	0	empty	Not Applicabl	e0	Not applicable
2.1.5	Report on disbursements made and place where the related reports are available	Not Applicable	e0	0	empty	Not Applicabl	e0	Not applicable
2.2	Foreign and domestic tours(F.No. 1/8/2012- IR	dt. 11.9.2012)					
2.2.1	Budget	Fully Met	16.67	16.67	https://nclat.ni c.in/sites/defa ult/files/2024- 05/Proactive% 20Disclosure %20under%2 0Section%204 %281%29%2 8b%29%20of %20the%20R TI%20Act%2	4	16.67	Fully Met

Sr. No	Details of disclosure	Category	Marks	Obtained Mark		Auditor Category	Auditor Marks	Auditor Remarks/URL
					C%202005.pd			
2.2.2	Foreign and domestic Tours by ministries and officials of the rank of Joint Secretary to the Government and above, as well as the heads of the Department (a) Places visited, (b) The period of visit, (c) The number of members in the official delegation, (d) Expenditure on the visit	Partially Met	16.67	8.34	https://nclat.ni c.in/sites/defa ult/files/2024- 05/Proactive% 20Disclosure %20under%2 0Section%204 %281%29%2 8b%29%20of %20the%20R TI%20Act%2 C%202005.pd		8.34	Partially Met
2.2.3	Information related to procurements- (a) Notice/tender enquires, and corrigenda if any thereon, (b) Details of the bids awarded comprising the names of the suppliers of goods/ services being procured, (c) The works contracts concluded – in any such combination of the above-and, (d) The rate/ rates and the total amount at which such procurement or works contract is to be executed.		16.67	8.34	https://nclat.ni c.in/	Partially Met	8.34	Partially Met
2.3	Manner of execution of subsidy programme [S	Section 4(i)(b)(xii)]					
2.3.1	Name of the programme of activity	Not Applicable		0	empty	Not Applicable		Not applicable
2.3.2	Objective of the programme	Not Applicable		0	empty	Not Applicable		Not applicable
2.3.3	Procedure to avail benefits	Not Applicable		0	empty	Not Applicable		Not applicable
2.3.4	Duration of the programme/ scheme	Not Applicable		0	empty	Not Applicable		Not applicable
2.3.5	Physical and financial targets of the programme	Not Applicable		0	empty	Not Applicable		Not applicable
2.3.6	Nature/ scale of subsidy /amount allotted	Not Applicable		0	empty	Not Applicable		Not applicable
2.3.7	Eligibility criteria for grant of subsidy	Not Applicable	0	0	empty	Not Applicable	e0	Not applicable

Sr. No	Details of disclosure	Category	Marks	Obtained Mark			Auditor Marks	Auditor Remarks/URL
2.3.8	Details of beneficiaries of subsidy programme (number, profile etc)	Not Applicable	e0	0	empty	Not Applicable	0	Not applicable
2.4	Discretionary and non-discretionary grants [F	. No. 1/6/2011-	IR dt. 1	5.04.2013]				
2.4.1	Discretionary and non-discretionary grants/ allocations to State Govt./ NGOs/other institutions	Not Applicable	e0	0	empty	Not Applicable	0	Not applicable
2.4.2	Annual accounts of all legal entities who are provided grants by public authorities	Not Applicable	e0	0	empty	Not Applicable	0	Not applicable
2.5	Particulars of recipients of concessions, perm	its of authoriz	ations	granted by	the public au	thority[Sectio	n 4(1) (b)	(xiii)]
2.5.1	Concessions, permits or authorizations granted by public authority	Not Applicable		0		Not Applicable		Not applicable
2.5.2	For each concessions, permit or authorization granted - (a) Eligibility criteria, (b) Procedure for getting the concession/ grant and/ or permits of authorizations, (c) Name and address of the recipients given concessions/ permits or authorizations, (d) Date of award of concessions/ permits of authorizations	Not Applicable	90	0	empty	Not Applicable	0	Not applicable
2.6	CAG & PAC paras [F No. 1/6/2011- IR dt. 15.4.2	2013]						
2.6.1	CAG and PAC paras and the action taken reports (ATRs) after these have been laid on the table of both houses of the parliament.	Fully Met	50	50.00	https://nclat.ni c.in/sites/defa ult/files/2024- 05/Proactive% 20Disclosure %20under%2 0Section%204 %281%29%2 8b%29%20of %20the%20R TI%20Act%2 C%202005.pd		50.00	Fully Met
Total			130	103		130	103	

Sr. No	Details of disclosure	Category	Marks	Obtained Mark	Remarks	Auditor Category	Auditor Marks	Auditor Remarks/URL
3	Publicity Band Public interface							
3.1	Particulars for any arrangement for consultation formulation of policy or implementation there		•	•		•	relation t	to the
3.1.1	Relevant Acts, Rules, Forms and other documents which are normally accessed by citizens	Not Applicab		0	empty	Not Applicat	ole0	Not applicable
3.1.2	Arrangements for consultation with or representation by - (a) Members of the public in policy formulation/ policy implementation, (b) Day & time allotted for visitors,(c) Contact details of Information & Facilitation Counter (IFC) to provide publications frequently sought by RTI applicants	Not Applicab	e0	0	empty	Not Applicat	ole0	Not applicable
3.1.3	Public- private partnerships (PPP)- Details of Special Purpose Vehicle (SPV), if any	Not Applicab	e0	0	empty	Not Applicat	ole0	Not applicable
3.1.4	Public- private partnerships (PPP)- Detailed project reports (DPRs)	Not Applicab	e0	0	empty	Not Applicat	ole0	Not applicable
3.1.5	Public- private partnerships (PPP)- Concession agreements.	Not Applicab	e0	0	empty	Not Applicat	ole0	Not applicable
3.1.6	Public- private partnerships (PPP)- Operation and maintenance manuals	Not Applicab	e0	0	empty	Not Applicat	ole0	Not applicable
3.1.7	Public- private partnerships (PPP) - Other documents generated as part of the implementation of the PPP	Not Applicab	e0	0	empty	Not Applicat	ole0	Not applicable
3.1.8	Public- private partnerships (PPP) - Information relating to fees, tolls, or the other kinds of revenues that may be collected under authorisation from the government	Not Applicab	e0	0	empty	Not Applicat	ole0	Not applicable
3.1.9	Public- private partnerships (PPP) -Information relating to outputs and outcomes	Not Applicab	e0	0	empty	Not Applicat	ole0	Not applicable
3.1.10	Public- private partnerships (PPP) - The process of the selection of the private sector party	Not Applicab	e0	0	empty	Not Applicat	ole0	Not applicable

Sr. No	Details of disclosure	Category	Marks	Obtained Mark			Auditor Marks	Auditor Remarks/URL
	(concessionaire etc.)							
3.1.11	Public- private partnerships (PPP) - All payment made under the PPP project	Not Applicable	90	0	empty	Not Applicable	0	Not applicable
3.2	Are the details of policies / decisions, which a	ffect public, i	nformed	to them[S	Section 4(1) (c)]		
3.2.1	Publish all relevant facts while formulating important policies or announcing decisions which affect public to make the process more interactive - Policy decisions/ legislations taken in the previous one year	Not Applicable	e0	0	empty	Not Applicable	eO	Not applicable
3.2.2	Publish all relevant facts while formulating important policies or announcing decisions which affect public to make the process more interactive - Outline the Public consultation process	Not Applicable	e0	0	empty	Not Applicable	0	Not applicable
3.2.3	Publish all relevant facts while formulating important policies or announcing decisions which affect public to make the process more interactive- Outline the arrangement for consultation before formulation of policy	Not Applicable	e0	0	empty	Not Applicable	eO	Not applicable
3.3	Dissemination of information widely and in su	ch form and r	nanner	which is e	asilv accessib	le to the publi	c [Section	on 4(3)1
3.3.1	·	Fully Met	50	50.00	https://nclat.ni c.in/		50.00	Fully met
3.4	Form of accessibility of information manual/ h	andbook[Sec	tion 4(1)(b)]				
3.4.1	Information manual/handbook available in Electronic format	Fully Met	25	25.00	https://nclat.ni c.in/download s	Fully Met	25.00	Fully Met
3.4.2	Information manual/handbook available in Printed format	Not Met	25	0	empty	Not Met	0	Not Met
3.5	Whether information manual/ handbook availa	ble free of co	st or no	t [Section	4(1)(b)]			
3.5.1		Fully Met	25	25.00	https://nclat.ni c.in/	Fully Met	25.00	Fully Met
3.5.2	List of materials available At a reasonable cost of the medium	Not Applicable	9 0	0	empty	Not Applicable	: 0	Not applicable

Sr. No	Details of disclosure	Category	Marks	Obtained Mark		Auditor Category	Auditor Marks	Auditor Remarks/URL
Total			125	100		125	100	
4	E-Governance							
4.1	Language in which Information Manual/Handb	ook Available	e [F No.	1/6/2011-II	R dt. 15.4.2013]		
4.1.1	English	Not Applicable	e0	0	empty	Not Applicable	e0	Not applicable
4.1.2	Vernacular/ Local Language	Not Applicable	e0	0	empty	Not Applicable	e0	Not applicable
4.2	When was the information Manual/Handbook	last updated?	[F No. 1	/6/2011-IR	dt 15.4.2013]			
4.2.1	Last date of Annual updation	Not Applicable	e0	0	empty	Not Applicable	e0	Not applicable
4.3	Information available in electronic form[Section	on 4(1)(b)(xiv)]					
4.3.1	Details of information available in electronic form	Fully Met	9.52	9.52	https://nclat.ni c.in/	Fully Met	9.52	Fully Met
4.3.2	Name/ title of the document/record/ other information	Fully Met	9.52	9.52	https://nclat.ni c.in/	Fully Met	9.52	Fully Met
4.3.3	Location where available	Fully Met	9.52	9.52	https://nclat.ni c.in/	Fully Met	9.52	Fully Met
4.4	Particulars of facilities available to citizen for	obtaining info	ormatio	n[Section 4	1(1)(b)(xv)]			
4.4.1	Name & location of the faculty	Fully Met	7.14	7.14	https://nclat.ni c.in/sites/defa ult/files/2024- 05/Proactive% 20Disclosure %20under%2 0Section%204 %281%29%2 8b%29%20of %20the%20R TI%20Act%2 C%202005.pdf		7.14	Fully Met
4.4.2	Details of information made available	Partially Met	7.14	3.57	https://nclat.ni c.in/sites/defa ult/files/2024- 05/Proactive%	·	3.57	Partially met

Sr. No	Details of disclosure	Category	Marks	Obtained Mark	Remarks	Auditor Category	Auditor Marks	Auditor Remarks/URL
					20Disclosure %20under%2 0Section%204 %281%29%2 8b%29%20of %20the%20R TI%20Act%2 C%202005.pd	4		
4.4.3	Working hours of the facility	Fully Met	7.14	7.14	https://nclat.ni c.in/sites/defa ult/files/2024- 05/Proactive% 20Disclosure %20under%2 0Section%204 %281%29%2 8b%29%20of %20the%20R TI%20Act%2 C%202005.pc	4	7.14	Fully Met
4.4.4	Contact person & contact details (Phone, fax email)	Fully Met	7.14	7.14	https://nclat.ni c.in/sites/defa ult/files/2024- 05/Proactive% 20Disclosure %20under%2 0Section%204 %281%29%2 8b%29%20of %20the%20R	6	7.14	Fully Met

Sr. No	Details of disclosure	Category	Marks	Obtained Mark	Remarks	Auditor Category	Auditor Marks	Auditor Remarks/URL
					TI%20Act%2 C%202005.pd f			
4.5	Such other information as may be prescribed	under Section	4(i) (b)	(xvii)				
4.5.1	Grievance redressal mechanism	Fully Met	3.57	3.57	https://nclat.ni c.in/	Fully Met	3.57	Fully Met
4.5.2	Details of applications received under RTI and information provided	Partially Met	3.57	1.79	https://nclat.ni c.in/sites/defa ult/files/2024- 05/Proactive% 20Disclosure %20under%2 0Section%204 %281%29%2 8b%29%20of %20the%20R TI%20Act%2 C%202005.pdf		1.79	Partially Met
4.5.3	List of completed schemes/ projects/ Programmes	Not Applicable	0	0	empty	Not Applicable	e0	Not applicable
4.5.4	List of schemes/ projects/ programme underway	Not Applicable	0	0	empty	Not Applicable	e0	Not applicable
4.5.5	Details of all contracts entered into including name of the contractor, amount of contract and period of completion of contract	Not Applicable	0	0	empty	Not Applicable	eO	Not applicable
4.5.6	Annual Report	Not Applicable	0	0	empty	Not Applicable	e0	Not applicable
4.5.7	Frequently Asked Question (FAQs)	Partially Met	3.57	1.79	https://nclat.ni c.in/	Partially Met	1.79	Partially Met
4.5.8	Any other information such as - (a) Citizen's Charter, (b) Result Framework Document (RFD), (c) Six monthly reports on the , (d) Performance against the benchmarks set in the Citizen's	Not Applicable	eO	0	empty	Not Applicable	9 0	Not applicable

Sr. No	Details of disclosure	Category	Marks	Obtained Mark		Auditor Category	Auditor Marks	Auditor Remarks/URL
	Charter					<u> </u>		
4.6	Receipt & Disposal of RTI applications & ap	peals [F.No 1/6/	2011-IR	dt. 15.04.2	2013]			
4.6.1	Details of applications received and disposed	Partially Met	14.29	7.15	https://nclat.ni c.in/sites/defa ult/files/2024- 05/Proactive% 20Disclosure %20under%2 0Section%204 %281%29%2 8b%29%20of %20the%20R TI%20Act%2 C%202005.pdf		7.15	Partially Met
4.6.2	Details of appeals received and orders issued	Partially Met	14.29	7.15	https://nclat.ni c.in/sites/defa ult/files/2024- 05/Proactive% 20Disclosure %20under%2 0Section%204 %281%29%2 8b%29%20of %20the%20R TI%20Act%2 C%202005.po		7.15	Partially Met
4.7	Replies to questions asked in the parliamen	t[Section 4(1)(d)(2)]	1				
4.7.1	Details of questions asked and replies given	Not Applicable		0	empty	Not Applicable	e0	Not applicable
Total	· · · · · · · · · · · · · · · · · · ·		96	75		96	75	
5	Information as may be prescribed							

Sr. No	Details of disclosure	Category	Marks	Obtained Mark		Auditor Category	Auditor Marks	Auditor Remarks/URL
5.1	Such other information as may be prescribed	[F.No. 1/2/201	6-IR dt.	17.8.2016,			013]	
5.1.1	Name & details of - (a) Current CPIOs & FAAs, (b) Earlier CPIO & FAAs from 1.1.2015	Partially Met	20	10.00	https://nclat.ni c.in/https://ncl at.nic.in/sites/ default/files/20 24-05/Proactive%20Disclosure%20under% 20Section%20 4%281%29% 28b%29%200 f%20the%20R TI%20Act%2 C%202005.pdf		10.00	Partially Met
5.1.2	Details of third party audit of voluntary disclosure -(a) Dates of audit carried out, (b) Report of the audit carried out	Not Met	20	0	empty	Not Met	0	Not Met
5.1.3	Appointment of Nodal Officers not below the rank of Joint Secretary/ Additional HoD - (a) Date of appointment, (b) Name & Designation of the officers	Not Met	20	0	empty	Not Met	0	Not met
5.1.4		Not Met	20	0	empty	Not Met	0	Not Met
5.1.5	Committee of PIOs/FAAs with rich experience in RTI to identify frequently sought information under RTI - (a) Dates from which constituted, (b) Name & Designation of the Officers	Not Met	20	0	empty	Not Met	0	Not Met
Total			100	10		100	10	
6	Information Disclosed on own Initiative							

Sr. No	Details of disclosure	Category	Marks	Obtained Mark	Remarks	Auditor Category	Auditor Marks	Auditor Remarks/URL
6.1	Item / information disclosed so that public h	ave minimum	resort to	use of RT	Act to obtain			
6.1.1	Item / information disclosed so that public have minimum resort to use of RTI Act to obtain information	Partially Met	25	12.50	https://nclat.ni c.in/	Partially Met	12.50	Partially Met
6.2	Guidelines for Indian Government Websites Secretariat Manual of Office Procedures (CS Personnel, Publ	•	•		• •			
6.2.1	Whether STQC certification obtained and its validity	Fully Met	12.5	12.50	https://nclat.ni c.in/sites/defa ult/files/2023- 07/nclat-STQ C-Certificate-	·	12.50	Fully Met
6.2.2	Does the website show the certificate on the Website?	Fully Met	12.5	12.50	https://nclat.ni c.in/sites/defa ult/files/2023- 07/nclat-STQ C-Certificate-	·	12.50	Fully Met
Total			50	38		50	38	
Grand	l Total		589	399		589	399	